

(3)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

St.No. 339/88

Shri Virendra Singh,
Sub-Inspector,
R.P.F. Post,
Solapur Division,
Solapur (C.Rly.)

Applicant

V/S.

Union of India
through
the Secretary,
Ministry of Railway,
New Delhi AND OTHERS.

Respondents

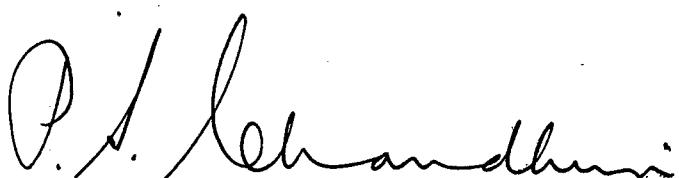
CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil
Hon'ble Member (A) Shri P.S.Chaudhuri

ORAL JUDGMENT

Dated: 5.9.1988

(PER: B.C.Gadgil, Vice Chairman)

Heard Miss Chitra Waghmare for the applicant. The applicant is challenging the seniority list of sub-inspectors in the organisation known as Railway Protection Force. By amendment Act 60 of 1985 the Railway Protection Force has become an Armed Forces of the Union. Section 2 (a) of the Administrative Tribunal Act states that this Tribunal will not have a jurisdiction in the service matters of the Members of the Armed Forces. We do not intend to decide the question of our jurisdiction at this stage as the learned advocate Miss Waghmare submitted that the applicant may be permitted to withdraw the application so that the applicant may file a proceeding in appropriate court. She also states that if need arises the applicant may file fresh application before this Tribunal. The request made by Miss Waghmare is reasonable and hence this application is disposed of as withdrawn with liberty to file fresh application if need arises.


(P.S.Chaudhuri)
Member (A)


(B.C.Gadgil)
Vice Chairman